

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

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Allahabad : Dated this 3rd day of March, 2000

Original Application No.890 of 1999

District : Varanasi

-2)

COURT :-

Hon'ble Mr. Justice Neelam Sanjiva Reddy, V.C.

Hon'ble Mr. S. Biswas, A.M.

1. Chunni Lal S/o Jhanna Lal.
2. Imtiaz Ahmad S/o Md. Zahir.
3. Sripat S/o Ram Prasad.
4. Ramjan S/o Sattar Khan.
5. Kanhayya Lal S/o Jaiseree.
6. Md. Tahir S/o Abdul Rahman.
7. Mewa Lal S/o Sam Pat.
8. Nand Lal S/o Changur.
9. Naimuddin S/o Sahabjan.
10. Bishnu Singh S/o Lalloo
11. Darshan S/o Jhuri
12. Mahangu Ram S/o Bachhan Ram.
13. Laljee S/o Vikrama.
14. Chhote Ram S/o Ram Nandan Ram.
15. Munni Lal S/o Kashi Ram.
16. Kitabu S/o Kalloo.
17. Bachanu Ram S/o Jiyut.
18. Sabhajit Singh S/o Shiv Murti Singh.
19. Moinuddin S/o Sahabjan.

(Sri SK Dey/Sri SK Mishra, Advocates.

• Applicants

versus

1. Union of India through the General Manager, E.Rly. Calcutta.
2. The S.M.E.(Up)/OCC E. Rly. Calcutta.
3. The DME(P) E.Rly, Mughalsarai Distt. Varanasi.

(Sri K.P. Singh, Advocate)

• Respondents

ORDER (Oral)

By Hon'ble Mr. Justice Neelam Sanjiva Reddy, V.C.

Learned counsel for the applicant submits that that the applicants have made representation (Annexure-2) to respondent no.3 and the said representation is not disposed of by the said respondent. He prays for a direction to dispose of the representation of the applicants by the respondent no.3 at an early date.

2. In view of the above submission, the OA is disposed of at this stage with direction to the respondent no.3 to consider and dispose of the representation of the applicants made in Annexure-A-2 as per Rules on merit within 30 days from the date of receipt of this order.

3. The Registry is directed to issue a copy of this order to the counsel for both the sides and also to respondent no.3 for compliance. No order as to costs.

SDS *W*
Member (A) Vice Chairman

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